

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 192/2007

IN THE MATTER OF:

H.B. Stock Holdings Ltd.

.....Petitioner

v.

M/s. DCM Shriram Industries Ltd. & Ors.

.....Respondents

SECTION : UNDER SECTION 397-398 of the Companies Act

Order delivered on 28.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR

HON'BLE PRESIDENT

S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s) :

For the Respondent(s) :

Shri Krishna Kumar, Advocate

**Shri Ramesh Singh & Shri A.T. Patra,
Advocates**

Shri Nipun Malhotra, Advocate

**Ms. Aranya Moulick and Ms. Veronica
Mohan, Advocates**

ORDER

C.A. No. 165(PB)/2018

Notice of the application.

Reply be filed within a week with a copy in advance to the learned
counsel for the applicant.

List for arguments on 09.04.2018.

Sd/-

**(M. M. KUMAR)
PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**